

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Sunder Lal, Mrs. Beena (Prospect No. 870029)	27-Mar-2023 Rs. 27,80,228/- (Rupees Twenty Seven Lakh Eighty Thousand Two Hundred Twenty Eight Only)	All that piece and parcel of the property being: On Ground Floor and Third Floor Property Bearing No. 240, area Ad Measuring 50 Sq. Yds. i.e. 41.805 Sq. Mtrs. out of Kharsa No. 607/401, Situated at the area of Village Udhampur, in the abadi near Nehru Building, Behind J & K and Ramayana Bhawan, West Rohtash Nagar, Shahdara, Delhi.

If the said Borrowers fail to make payment to IIFL HFL, as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office: IIFL HFL Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi/ Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-V Gurgaon, Haryana.

Date: 30.03.2023 Sd/- Authorised Officer, For IIFL Home Finance Ltd

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

MEGHAARIKA INTERNATIONAL PRIVATE LIMITED

OPERATING IN TRADING IN CHEMICALS IN DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Meghaaika International Private Limited CIN: U74900DL2007PTC168151
2. Address of the registered office	703, 7th Floor, DLF Tower-B District Centre, Jasola, New Delhi - 110044 IN
3. URL of website	The company has no website
4. Details of place where majority of fixed assets are located	Delhi
5. Installed capacity of main products/ services	Not applicable as the Corporate Debtor is engaged in business of trading of Chemicals and the company has closed its operations since last two Financial Years
6. Quantity and value of main products/ services sold in last financial year	Can be made available by sending mail to meghaaika.cirp@gmail.com
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be made available by sending mail to meghaaika.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be made available by sending mail to meghaaika.cirp@gmail.com
10. Last date for receipt of expression of interest	15/04/2023
11. Date of issue of provisional list of prospective resolution applicants	20/04/2023
12. Last date for submission of objections to provisional list	25/04/2023
13. Process email id to submit EOI	meghaaika.cirp@gmail.com; sn.anjum123@gmail.com

Mr. Shaikh Nafis Anjum
IBBI Regd. No.: IBBI/PA-003/PA-ICAI-N-00211/2018-2019/12363
Reg. Address: A-34 Lower Ground, Vikas Puri, New Delhi - 110018
Resolution Professional
In the matter of Meghaaika International Private Limited (AFA Valid till 06/12/2023)

Date: 30.03.2023
Place: New Delhi

HERO FINCORP LIMITED

CIN: U74899DL1991PLC046774

Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

Tel: 011-49487150 | Fax: 011-49487150

Email: litigation@herofinco.com

Website: www.herofinco.com

POSSESSION NOTICE

Whereas the Authorized officer of Hero FinCorp Limited (HFCL), a Non-Banking Financial Company, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 16.11.2022, calling upon:

- Dr. Vikas Saroha (Borrower), residing at: 34/9 J, Medical Enclave PGIMS, Rohtak Medical Campus, Rohtak, Haryana - 124001.
- Dr. Geeta Saroha (Borrower), residing at: 34/9 J, Medical Enclave PGIMS, Rohtak Medical Campus, Rohtak, Haryana - 124001.

(Hereafter referred to as "Borrowers")

to repay the amount mentioned in the notice Rs.1,06,65,170.86/- (Rupees One Crore Six Lakhs Sixty-Five Thousand One Hundred Seventy and Eighty-Six Paise Only) due as on 16.11.2022 along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the moveable property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 6 of the Security Interest (Enforcement) Rules, 2002 on 27th day of March, 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the moveable property and any dealings with the moveable property will be subject to the charge of HFCL for an amount of Rs.1,06,65,170.86/- (Rupees One Crore Six Lakhs Sixty-Five Thousand One Hundred Seventy and Eighty-Six Paise Only) due as on 16.11.2022 along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF MOVABLE PROPERTY IS AS UNDER:

SR. NO.	SECURED ASSET DESCRIPTION	SUPPLIER NAME	QTY
1.	CV-190, EVIS EXERA III VIDEO SYSTEM CENTER PAL & CV-190 EVIS EXERA III XENON LIGHT SOURCE 100-240V	OLYMPUS MEDICAL SYSTEMS INDIA PRIVATE LIMITED	
2.	HEART LUNG MACHINE MODEL HL20 VARIO TWIN (WITH 3 SINGLE & 1 TWIN PUMP), INTRA ARTERIAL BALLOON PUMP SYSTEM MODEL CS100 R, ENDOVESSEL VEIN HAREVISING (EVH)	MAQUET MEDICAL INDIA PVT LTD	1
3.	BLOOD ANALYZER PORTABLE, POINT OF CARE	JAIN DIAGNOSTICS/ABBOTT POINT OF CARE	1
4.	VALLEY LAB MODEL- FORCE FX WITH MONOPOLAR ACCESSORIES & LIGASURE 10	BIOURGEE DEVICES	1
5.	AUTOMATED COAGULATION TIMER MEDTRONIC MODEL ACT300 MACHINE	OCEANIC MARKETING, MEDTRONIC	1
6.	NOLARIS 100/200 DEMO LIGHT WITHOUT CAMERA AND MONITORING ARM	DRAGER INDIA PRIVATE LIMITED/ GIME	1
7.	ANESTHESIA MACHINE		1
8.	HIGH END ICU VENTILATOR		2

Place: Rohtak, Haryana
Date: 27.03.2023

Authorized Officer,
Hero FinCorp Limited

RELANCE MONEY

RELANCE COMMERCIAL FINANCE LIMITED

Registered Office: 4th Floor, D-Wing, Kamla Mills, Trade World, Senapati Bapat Marg, Lower Parel, Mumbai 400013 & Branch Office At- 1001, 2nd Floor, Faiz Road, Above Federal Bank, Naiwala, KarolBagh, New Delhi-110005

E-AUCTION SALE NOTICE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Reliance Commercial Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) for the recovery of amount due from borrower's, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the physical possession, 'on As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', Particulars of which are given below:-

Co-Borrower(s)/ Guarantor(s)	Date of Demand Notice/ Demand Amount	Description of the Immovable property	Reserve Price (RP) & EMD Amount	Date of Possession	Date & Time of Auction
1. Ms. Raj Jewellers 2. Mr. Santosh Kumar 3. Mr. Rajveer Singh 4. Mrs. Savitri Devi 5. Mrs. Rajni Devi Loan No.: RLEAG-000432143	09.03.2022 / Rs.49,00,299/- (Rupees Forty Nine Lakh Two Hundred and Ninety Nine Only) due as on 09.03.2022	All that piece and parcel of Land & Building House No. 105, Luv Kush Colony, Gud Ki Mandi, Tehsil Kirawali, Distt Agra. Admeasuring East to West 70 Feet: North to South 30 Feet. Total 196 Sq Met. Bounded as per sale deed as under- East-: Property of Nirrot & Others; West-: 16 Feet Wide Road; North-: Open Plot of Dr. Mukesh; South-: Open Plot of Hari Prasad.	Rs.22,50,000/- (Rupees Twenty Two Lac Fifty Thousand Only) Rs.2,25,000/- (Rupees Two Lakhs Twenty Five Thousand Only)	20.03.2023	02.05.2023 From 12 P.M. to 1 P.M. with auto-extensions for 5 (five) minutes in case a bid is placed in the last 5 minutes before the appointed closing time.

For detailed terms and conditions of the sale, please log on to the website <https://sarfaesi.auctiontiger.net>

TERMS AND CONDITIONS OF THE SALE OF IMMOVABLE PROPERTIES BY WAY OF E-AUCTION:-

- The Property is being sold on "AS IS WHERE IS BASIS" AND "AS IS WHAT IT IS BASIS", and the intending bidders may make their own enquiries as regards any claim, charges, taxes, levies, dues and/or any other liability accrued against the property, if any. The same shall be borne by the successful bidder. The present accrued liabilities, if any on the property are not known to the Reliance Commercial Finance Ltd (RCFL). 2. The auction sale will be conducted online through the website <https://sarfaesi.auctiontiger.net>. 3. The Secured asset will not be sold below the reserve price. 4. The undersigned reserves the right to accept any or reject all bids, if found not acceptable or to postpone the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final. The shortlisted bidders will be provided user ID and Password well in advance which is mandatory for e-bidding. Intending bidders should contact e-Auction Service Provider "M/s. E-Procurement Technologies Limited (Auction Tiger) Help Line No. 09265562818; 09265562818; Help Line e-mail ID: support@auctiontiger.net; Contactable Person:- Ram Sharma, Mobile No: 09978591888 Mail Id:-ramprasad@auctiontiger.net. 5. Training on e-Auction Process will be conducted by "Tiger Auction" to those bidders who deposit the EMD. 6. Interested Bidders can download the Auction Application Form from website i.e. <https://sarfaesi.auctiontiger.net> and deposited valid application form in our branch office alongwith valid Email, ID PROOF & PHOTO PROOF, PAN CARD and Demand Draft of EMD amount in favour of "Reliance Commercial Finance Ltd.". Only eligible bidders shall be eligible to participate in this "online e-auction". 7. The bidders shall hold a valid e-mail id as all the relevant information from the Secured Creditor/Service Provider may be conveyed through email only. 8. Bids shall be submitted online in the prescribed format(s) with relevant details duly filled in. Bids submitted in any other format / incomplete bids are liable to be rejected. 9. Date of Inspection of the Immovable Property is on 24.04.2023 between 12:00 P.M to 03:00 P.M. 10. Last Date & Time of submitting Auction Application Form & EMD Amount: 28.04.2023 till 5:00 P.M. EMD shall be deposited by way of Demand Draft in favour of "Reliance Commercial Finance Ltd.". 11. The Auction Sale will be held on 2nd May 2023 between 12 P.M to 1 P.M with auto-extensions for 5 (five) minutes in case a bid is placed in the last 5 minutes before the appointed closing time. 12. The bid price to be submitted shall be above the Reserve Price fixed by the Authorised Officer ("AUHTORISED OFFICER") and the bidders shall further improve their offer in multiples of Rs. 10,000/- (Rupees Ten Thousand Only). 13. The property will not be sold below the Reserve Price set by the AUHTORISED OFFICER. The bid quoted below the Reserve Price shall be rejected and the EMD deposited shall be forfeited. 14. The successful bidder shall have to pay 25% of the purchase amount (including Earnest Money) already paid within 24 hours of the closure of the E-Auction sale proceedings. The Balance 75% of the purchase price shall have to be paid within 15 (fifteen) days of confirmation of the sale by the Authorised Officer of the Secured Creditor Company or such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer failing which the Secured Creditor Company shall forfeit amounts already paid/deposited by the purchaser. 15. The successful bidders have to submit the purchase price by way of remittance by NEFT/RTGS/DD to: Beneficiary Name: RELANCE COMMERCIAL FINANCE LIMITED, Beneficiary A/C No - 0424020008206, Bank Name - Bank of Baroda, IFSC Code - BARB0THANX (5th Character is Zero), Branch - Thane. 16. Prospective intending bidders may contact the Service Provider for the details mentioned above to avail online training on participating in the e-auction. However, neither the Authorized Officer nor the Secured Creditor nor the Service Provider shall be responsible for any technical lapses/ internet outage/power failure etc. 17. The EMD of the unsuccessful bidder will be returned of course of the E-Auction proceedings. 18. The sale is subject to confirmation by the Financial Institution. If the Borrower/Guarantor(s) pay the entire amount due to the Secured Creditor before the appointed date and time of e-auction, no sale will be concluded. 19. To the best of knowledge and information of the AUHTORISED OFFICER, no other encumbrances exist on the aforesaid property, however the prospective tenderers are advised to do their own due diligence and conduct independent enquiries in regard to the title/encumbrances etc. The AUHTORISED OFFICER shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect to the aforesaid properties. The properties are being sold with all the existing and future encumbrances whether known or unknown to the Secured Creditor. 20. The AUHTORISED OFFICER has the right to reject any tender/tenders (for either of the property) or even may cancel the e-auction without assigning any reasons thereof. 21. On compliance of terms of sale, AUHTORISED OFFICER shall issue 'Sale Certificate' in favor of purchaser. All expenses relating to stamp duty, registration charges, conveyance, VAT, TDS etc. shall be borne by the purchaser. 22. The sale is subject to the conditions prescribed in the SARFAESI Act 2002 (54 of 2002) and the conditions mentioned above. 23. For RCFL assistance or any query please contact on 976065544 & 8077419253.

Place: Agra, Date: 30.03.2023

Sd/- (Authorized Officer)
Reliance Commercial Finance Limited

NOTICE FOR CLOSURE OF OFFICE

POLICY BAZAAR INSURANCE BROKERS PRIVATE LIMITED

We are closing our office situated at DLF Cyber Hub, Cyber City, Gurugram Haryana 122002 ("Demised Premises") on 31st March, 2023.

Our office at Unit no 98, Ground Floor, Block-C, The Arcadia, South City-2 Gurugram, Haryana 122018 is the nearest operational office. However, our business, including website, email addresses and telephones are fully operational and no changes / delays is being experienced in the servicing of our customers.

Registered Office - Plot No.119, Sector - 44, Gurgaon, Haryana - 122001 | IRDIA Registration No. 742, Valid till 09/06/2024, License category- Direct Broker (Life & General) CIN: U74999HR2014PTC053454

MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED

POSSESSION NOTICE [(Appendix IV) Rule 8(1)]

Whereas the Authorized officer of Manibhavnam Home Finance India Pvt Ltd, a financial institution, referred to as "MBHF", which has duly been authorised by the Central Government, vide a notification dated 17.06.2021, to be treated as a Financial Institution, for the purposes of the "The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, having its registered office at: 2nd Floor, N-2, South Extension Part-I, New Delhi- 110049, under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 25-Jan-2023 calling upon, 1. RAKESH TANWAR, S/o Om Prakash Tanwar 2. RADHA TANWAR W/o Rakesh Tanwar 3. ARUNA W/o Late Bijender Singh Tanwar 4. LATE BIJENDER SINGH TANWAR S/o Om Prakash Singh, All R/o at: House No-A-1663, Gali No.9, Near By R.D. Sr. School, Dabua Colony, Faridabad, Haryana- 121001, Also At: Shop No 503, 33 Feet Road, Dabua Colony, Main Market, Faridabad-121001, to repay the amount mentioned in the notice i.e. Rs. 10,25,602.65 (Rupees Ten Lakh Twenty Five Thousand Six Hundred Two and Paise Sixty Five Only) as on 13-Jan-23 along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower had failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 28th day of March 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of MBHF for an amount of Rs. 10,25,602.65 (Rupees Ten Lakh Twenty Five Thousand Six Hundred Two and Paise Sixty Five Only) as on 13-Jan-23 along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY / SECURED ASSET IS AS UNDER:

All that Pieces and Parcel of Property Bearing House No-A-1663, Gali No. 9, Near By R.D. Sr. School, Dabua Colony, NIT, Faridabad, Haryana- 121001. Admeasuring 85 Sq. Yards.

Place: Faridabad, Haryana
Date: 28/03/2023

Authorized Officer,
Mani Bhavnem Home Finance India Pvt. Ltd.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GAYATRI INFRA PLANNER PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Gayatri Infra Planner Private Limited
2. Date of incorporation of corporate debtor	16.12.2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2011PTC300950
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office- Shop No. 46, Municipal Market Connaught Place Delhi 110001
6. Insolvency commencement date in respect of corporate debtor	28.03.2023
7. Estimated date of closure of insolvency resolution process	24.09.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name of the IRP: Nilesh Sharma IBBI Registration No: IBBI/PA-002/IP-N00104/2017-2018/10232
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-10, Lower Ground Floor, Lajpat Nagar-III, New Delhi -110024 E-mail: nilesh.sharma@rrinsolvency.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-10, Lower Ground Floor, Lajpat Nagar-III, New Delhi -110024 E-mail: gayatriinfra.cirp@gmail.com
11. Last date for submission of claims	11.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers/ Allottees
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Name: Mr. Rajeev Dhirga IBBI Reg No: IBBI/PA-001/IP-P-01946/2019-2020/12970 2. Name: Mr. Yogender Pal Singh IBBI Reg No: IBBI/PA-001/IP-P-00492/2017-2018/10880 3. Name: Mr. Devart Rana IBBI Reg No: IBBI/PA-002/IP-N00680/2018-2019/12025.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at the following Web link: https://ibbi.gov.in/en/home/downloads (b) Details of Authorized Representatives are available at the following Web link: https://ibbi.gov.in/en/insolvency-professional Physical Address: Above forms and details are also available at: C-10, Lower Ground Floor, Lajpat Nagar-III, New Delhi - 110024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Gayatri Infra Planner Private Limited on 28.03.2023.

The creditors of Gayatri Infra Planner Private Limited, are hereby called upon to submit their claims with proof on or before 11.04.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Homebuyers/Allottees in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Nilesh Sharma
IBBI Registration No: IBBI/PA-002/IP-N00104/2017-2018/10232
Interim Resolution Professional
Date: 30.03.2023
Place: New Delhi

In the matter of Gayatri Infra Planner Private Limited

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (2) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 17-Jan-23 calling upon the borrower Mr/Mrs. Rakesh (Applicant), Mr/Mrs. Chetan Kumar (Co Applicant), Mr/Mrs. Geeta (Guarantor) to repay the amount mentioned in the demand notice bearing account number HL0000000032761 being loan of Rs. 921749/- (Rupees Nine Lacs Twenty One Thousand Seven Hundred Forty Nine) as on 05-Jan-23 within 60 days from the date of receipt of the said notices.

The borrowers having failed to repay the amount, notice is hereby given to the borrower, guarantor and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on this 25-Mar-23.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited (Delhi Branch) for an amount of Rs. 921749/- (Rupees Nine Lacs Twenty One Thousand Seven Hundred Forty Nine) and interest thereon, costs etc.

Description of Immovable property

Plot No. 16, Khasra No. 820, Mirpur Hindu Laxmi Land, Ghaziabad, Mirpur, Uttar Pradesh, 201102

Date: 30/03/2023
Place: Delhi

Authorized Officer
Vastu Housing Finance Corporation Ltd

POONAWALLA HOUSING FINANCE LTD.

(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD)

REGISTERED OFFICE: 602, 6TH FLOOR, ZERO ONE IT PARK, SR. NO. 79/1, GHORPADI, MUNDHWA ROAD, PUNE 411036
BRANCH OFF: UNIT-8 SANT NAGAR, NEW DELHI 110065

E-AUCTION SALE NOTICE SALE OF SECURED IMMOVABLE ASSET UNDER SARFAESI ACT

Notice is hereby given to the public in general and to the Borrowers/Co-Borrowers/Guarantors in particular, that under mentioned properties mortgaged to Magma Housing Finance Ltd has now been renamed as Poonawalla Housing Finance Ltd ("PHFL") vide Certificate of Incorporation, the possession of which had been taken by PHFL's Authorised Officer under Sec 13(4)/14 of SARFAESI Act; will be sold through e-auction as per terms mentioned below for recovery of PHFL's outstanding dues with applicable interest, charges, and costs etc. The property described below will be sold on "AS IS, WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" under Rule 8 & 9 of Security Interest (Enforcement) Rules. For detailed T & Cs of sale, please refer to link provided in PHFL's Secured Creditor's website i.e. www.poonawallahousing.com

PROPOSAL NO. CUSTOMER NAME	DEMAND NOTICE DATE AND OUTSTANDING AMOUNT (B)	NATURE OF POSSESSION (C)	DESCRIPTION OF PROPERTY (D)	RESERVE PRICE (E)	EMD (10% OF RP) (F)	EMD SUBMISSION DATE (G)	INCREASED BIDDING (H)	PROPERTY INSPECTION DATE & TIME (I)	DATE AND TIME OF AUCTION (J)	KNOWN ENCUMBRANCES/COURT CASES IF ANY (K)
LOAN NO. HF/0399/H/19/10565	Notice date: 09/09/2022 Total Dues: R s . 1 3 0 4 0 4 3 . 2 5 - - (Rupees Thirteen Lakh Four Thousand Forty Three Paise Twenty Five Only) payable as on 09/09/2022 along with interest @ 9.90% p.a. till the realization.	Physical	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF FLAT NO. C-103, HAVING AN AREA MEASURING 40 SQ. YARDS, CONSISTING OF 1 BHK FIRST FLOOR, FRONT SIDE), PROPERTY BEARING NO. A-1/3 OUT OF KHASRA NO. 488/1, SITUATED IN THE VILLAGE MOLARBAND, BADARPUR, TEHSIL KALKAJI, NEW DELHI	Rs. 13,10,400/- (Rupees Thirteen Lakh Ten Thousand Four Hundred Only)	Rs. 1,31,040/- (Rupees One Lakh Thirty One Thousand Forty Only)	04-05-2023 Before 5 PM	10,000/-	28.04.2023 (11AM 4PM)	05-05-2023 (11AM 2PM)	NIL

For details and queries on purchase and sale, contact Mr. Iqbal Alam at +91 9958195453

The intending bidders/purchasers are advised to visit PHFL Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/in all aspects theretofore submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder.

The intending bidders/purchasers are required to mandatorily register themselves for e-bidding, and avail online training on e-auction on below mentioned auction service provider's web portal/DisposalHub.Com and obtain login ID and Password in advance. M/s. NexXen Solutions Private Limited - #203, 2nd Floor, Shree Shyam Palace, Sector: 4&5 Crossing, Railway Road, Gurugram 122 006 (Contact no. +91 93100 29933/+91 98100 29926/+91 124 4 233 933), Contact Client Service Delivery (CSD) Cell no. (M) +91 93100 29933/+91 98100 29926 (TEL) +91 124 4 233 933. Email id:- CSD@DisposalHub.Com. The intending bidder/purchaser is required to submit amount of Earnest Money Deposit (EMD) by way of NEFT/RTGS/DD in favour of "Poonawalla Housing Finance Limited", ICICI BANK LTD. Account No.: 000651000460; IFSC Code: ICIC0000006, 20, R.N. Mukherjee Road, Kolkata-700001 drawn on any nationalized or scheduled Bank by 04/05/2023. After web portal registration, intending bidder/purchaser is required to get copies of the bid documents uploaded, e-mailed and send self-attested copy to Authorized Officer, Mr. Naresh Kumar, Address-8 Sant Nagar, New Delhi. 110065 Mobile no. +918860497750, e-mail ID naresh.kumar1@poonawallahousing.com.

PLACE: DELHI
DATE: 30.03.2023

Authorized Officer Poonawalla Housing Finance Limited
(Formerly Known as Magma Housing Finance Ltd)

Uno Minda Limited

(CIN: L74899DL1992PLC050333)

Registered Office: B-64/1, Wazirpur Industrial Area, Delhi-110052

Corporate Office: Village Nawada Fatehpur, P.O. Sikandarapur Badda, Near IMT Manesar, Gurgaon (Haryana) -122004, Website: www.unominda.com E-mail: investor@unominda.com

Tel.: +91 11 4937 3931, +91 124 2290 427/28 Fax: +91 124 2290676/95

RESULTS OF POSTAL BALLOT VOTING

Notice is hereby given that pursuant to Section 110 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and other applicable provisions (if any) to the shareholders and all other concerned entities/ authorities that the Company has conducted Postal Ballot (including e-voting), for the passing the Resolution(s).

Based on the Scrutinizer's Report dated 28 March, 2023, issued by Mr. Devesh Kumar Vasishth of M/s. DPV & Associates LLP, Company Secretaries in Practice, the results of the Postal Ballot were declared on 28 March, 2023 at 5.30 p.m. as follows:-

Item No.	Brief particulars of Special Resolution(s)	Total valid Votes	No. of Votes & % age of total votes cast in favour	No. of Votes & % age of total votes cast against
			No. of Votes % age of Votes	No. of Votes % age of Votes
1.	Re-appointment of Mr. Nirmal K Minda (DIN: 00014942) as Chairman and Managing Director of the Company and to fix his remuneration.	51,88,13,316	45,82,68,069 88.3301	6,05,45,247 11.6699
2.	Appointment of Ms. Rashmi Hemant Urdhwareshe (DIN: 08668140) as an Independent Director of the Company.	51,88,12,014	51,88,06,389 99.9989	5,625 0.0011

Therefore, the above resolution(s), as set out in the Notice dated 08 February, 2023 have been passed with requisite majority.

The results of Postal Ballot have been communicated to the Stock Exchanges and have also been uploaded on the website of the company www.unominda.com along with the Scrutinizer's Report.

By order of the Board
For Uno Minda Limited
Tarun Kumar Srivastava
Company Secretary & Compliance Officer

SBFC Finance Limited

(erstwhile SBFC Finance Private Limited)

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from SBFC Finance Limited. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of SBFC as per guidelines of Reserve Bank of India, consequent to the Authorized Officer of SBFC Finance Limited, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Name Of The Borrower / Address	Date Of Demand Notice & NPA	Loan And Outstanding Amount	Property Address Of Secured Assets
1. SAI CREATIONS- A-27, First Floor, Village, Bindapur, Uttan Nagar, New Delhi, Delhi- 110059.	Notice Date: 17th February 2023 NPA date: 6th September 2021	Loan Account No. 6990 (PR00650086) Loan Amount: Rs. 34,94,535/- Loan Account No. "MEPR00650086 (PR00851856) Loan Amount: Rs. 2,25,469/- Total Outstanding amount: Rs. 54,68,707/- (Rupees Fifty Four Lakh(s) Sixty Eight Thousand Seven Hundred Seven Only) as on 16th February 2023	Item-1 All The Piece And Parcel Of The Built Up Second Floor (Total Plinth Area 179.2 Sq. Mtrs. Plinth Area Under Sale 39 Sq. Mtrs. Parking Area 5.8 Sq. Mtrs.) Without Roof Right In Property Bearing No. T- 302/A, Area Admeasuring 53.1/2 Sq. Yards, (44.8 Sq. Mtrs.) Out Of Mustatill No. 91, Killa No. 9 & 2, Situated In The Area Of Village Hastal, Delhi State Colony Known As T- Block, Uttan Nagar, New Delhi - 110059, With The Free Hold Rights Of The Land Under The Said Property Area Falling Within The Limits Of The Municipal Corporation Of Delhi And Which Bounded As Under- East- Portion Of Plot No. T- 302/A, West- Road 25 Feet Wide, South- Portion Of Plot No. 302, North- Plot No. 303.
2. Kapil Bangia, 3. Yogesh Bangia, 4. Udita Ahuja, 2nd and 3rd Floor/Property No. T-302/A, Out of Mustatill No. 91, Killa No. 9 and 2, Village Hastal, T- Block, Uttan Nagar, New Delhi, Delhi- 110059.	Notice Date: 6th March 2023 NPA date: 5th December 2022	Loan Account No. 402106000030589-C (PR00730196) Loan Amount: Rs. 7,58,000/- Loan Account No. 7772959777 (PR00754470) Loan Amount: Rs. 1,72,000/- Loan Account No. "ME38186 (PR00817017) Loan Amount: Rs. 92,000/- Loan Account No. "MEPR00730196 (PR1003187) Loan Amount: Rs. 71,000/- Total Outstanding amount: Rs. 11,86,493/- (Rupees Eleven Lakh(s) Eighty Six Thousand Four Hundred Ninety Three Only) as on 2nd March 2023	All that piece and parcel of the property of Flat No. C-6 on Second Floor area measuring 34 Sq. Mtrs. (Without Roof Right) on Plot No. T-302/A, West- Road 25 Feet Wide, South- Portion Of Plot No. 302, North- Plot No. 303.
1			

 चोलामंडलम इन्वैस्टमेंट एण्ड फाइनॅस कंपनी लिमिटेड निगमित कार्यालय : प्रथम तल, 'डेयर हाउस', सं. 2, एन.एस.सी. बोस रोड, चेन्नई-600 001 शाखा कार्यालय : प्रथम एवं द्वितीय तल, भूखंड सं. 6, मूल्या पूछा मार्ग, करोल बाग, नई दिल्ली- 110 005						
अधिग्रहण सूचना निगम 8(1) के अंतर्गत						
जबकि, ओहोलासाहकारों ने मेसर्स चोलामंडलम इन्वैस्टमेंट एण्ड फाइनॅस कंपनी लिमिटेड के प्राप्तिगत अधिकारों के रूप में वित्तीय परिचयपत्रों के प्रतिलिपिकरण एवं पुनर्निर्माण तथा प्रतिलिपि हित प्रदान अभिनियम 2002 (इस द्वारा इतके द्वारा "अभिनियम" के रूप में संक्षिप्त) के अंतर्गत और नजियुक्ति हित (प्रवक्तृ) निगमावली 2002 के नियम 3 के साथ प्रतिलिपि उक्त अभिनियम की धारा 13(2) के अंतर्गत प्रस्तुत शर्तोंवाले के प्रयोगात्मक, मान्य सुधारणु निरित की गईं, किन्तु उपाचारकर्ता, अन्य मान्य निगम सभ (छ) में निर्दिष्ट हित (छ) को, जो निगम सभ (छ) में उत्पत्तिहोत कक्षा राशि का राशि पर ब्याज के साथ निगम सभ (छ) में निर्दिष्टहोत तिथियों पर, उक्त सूचना की प्राप्ति की तिथि से 60 दिवस के अंदर प्रस्तुतकरना करने को कहा गया था। उपाचारकर्ता निगमित कक्षा राशि का प्रतिलिपिकरण करने में विफल हो चुके हैं, अतएव एतदुपरा उपाचारकर्ताओं को विशेष रूप में तथा उपाचारकर्ताओं को सामान्य रूप में सूचित किया जाता है कि ओहोलासाहकारों ने, यहां इतने निगम सभ (छ) में विवरित की कंपनी के पास आवश्यक संवित्तता का, उक्त निगमावली के अंतर्गत निर्दिष्ट नियम 3 के साथ परित उक्त अभिनियम की धारा 13(4) के अंतर्गत उक्त प्रस्तुत शर्तोंवाले के प्रयोगात्मक, निगम सभ (छ) में अंतिम संवित्त तिथियों पर, अधिग्रहण कर दिया है। उपाचारकर्ताओं को विशेष रूप में तथा उपाचारकर्ताओं द्वारा इतना सामान्य रूप में साधना किया जाता है कि निगम सभ (छ) में वर्णित संवित्तता का लेन-देन न करे तथा उक्त प्रकार का लेन-देन भी लेन-देन, ब्याज एवं अन्य चुकाव के साथ निगम सभ (छ) में अंतिम एवं राशि हेतु मेसर्स चोलामंडलम इन्वैस्टमेंट एण्ड फाइनॅस कंपनी लिमिटेड के प्रमाणपत्रों होना। प्रतिलिपिकरण अभिनियम की धारा 13 (6) के अंतर्गत, उपाचारकर्ता निगम की अधिकारुणा से पूर्ण समस्त लागतों, मुक्तों एवं व्ययों सहित संपूर्ण कक्षा ब्याज देवराशि का गुणगता करके प्रतिलिपि परसंतिपति को मुहूर्ता समझे।						
क्र. सं.	उपाचारकर्ता का नाम एवं पता तथा ऋण खाता संख्या	माँ सूचना की तिथि	राशि वार्षिक	अधिग्रहोत संपत्ति के विवरण	अधिग्रहण की तिथि	
(क)	(ख)	(ग)	(घ)	(ङ)	(च)	
1.	किण खाता संख्या XOHEDL00001493212 एवं HE02DE70000002776 1. सरोज बराल पता : 245/88, सागर निगर निगर ओंकार नगर दिल्ली, नई दिल्ली-110085 2. निगम बराल पता : ए/45/34, ब्लॉक-एच, पोंकेट-5, सेक्टर-11, रोहिणी, नई दिल्ली-110085 3. प्रवीण, ए/45/31, ब्लॉक-एच, पोंकेट-5, सेक्टर-11, रोहिणी, नई दिल्ली-110085	13.09.2021	रु. 1,95,03,386.37/-	संपत्ति नगर निगम सं. 1515, पुरानी सं. 738/1515/टी, के छाताधिकारों के बिना मू तल का भाग, क्षेत्र माप 64.88 वर्ग गज, खसरा सं. 243 में से, भूखंड सं. 71 पर निर्मित, जो ग्राम चौकी की मुबारकाबाद के क्षेत्र, गणेश पुरा-ए के नाम से विधित कॉलोनी, ति-नगर, दिल्ली में स्थित है।	28/03/2023	
2.	किण खाता संख्या XOHEDHE00001394290 एवं XOHEDHEL00001771282 1. मोह. आराम पता : डब्ल्यूजेड - 36सी/जीएफ गली सं. 7 कृष्णा पार्क नई दिल्ली - 110018 2. रोजीना गाम पता : डब्ल्यूजेड - 36सी/जीएफ गली सं. 7 कृष्णा पार्क नई दिल्ली - 110018 3. साई देवीकौम संदर आरखंड ई-61बी गली सं. 29, मू तल तुमलकाबाद एक्स., नई दिल्ली-110019	10.08.2021	रु. 35,44,304.24/-	संपत्ति सं. डब्ल्यूजेड-36सी/1ए के छाताधिकार के बिना एल-टाईम मू के समस्त यह भाग तथा अंश जो भूखंड सं. 170 पर, क्षेत्र माप 75 वर्ग गज, खसरा सं. 3 में से, ग्राम नांगली जालिब के क्षेत्र, कृष्णा पार्क नगर से विधित कॉलोनी, नई दिल्ली में स्थित तथा निम्नानुसार परसंतिपति हे: पूर्व-अन्य अन्य तिथि, परिधम - दक्षिण - गली, उत्तर-अ संपत्ति का संपत्ति।	28/03/2023	
3.	किण खाता संख्या XOHEDHE000001162337, XOHEDHE00000371151 एवं XOHEDHE000001017249 1. रवि प्रकाश साव पता : मकान सं. बी-45, प्रथम तल, ब्लॉक-बी, पूर्वी कृष्णा नगर, नई दिल्ली-110051 अन्य पता यह भी : रवि प्रकाश साव मेसर्स रवि प्रिंटर्स, सी-11, प्रथम तल, पूर्वी आजाद नगर कृष्णा नगर, नई दिल्ली-110051 अन्य पता यह भी: रवि प्रकाश साव मेसर्स रवि प्रिंटर्स, ई-228, सेक्टर-63, नोएडा - 201301 2. सदीया साव पता : मकान सं. बी-45, प्रथम तल, ब्लॉक-बी, पूर्वी कृष्णा नगर, नई दिल्ली-110051 3. सुनीता रानी साव पता : मकान सं. बी-45, प्रथम तल, ब्लॉक-बी, पूर्वी कृष्णा नगर, नई दिल्ली-110051	19.10.2018	रु. 2,08,81,790.41/-	संपूर्ण द्वितीय संपत्ति सं. पुरानी 46-बी नई सं. बी-45 पार्क क्षेत्र माप 100 वर्ग गज बिल्डिंग सं. 1048/824/3 ब्लॉक बी, जो पूर्वी कृष्णा नगर की आबादी ग्राम घंटावली उर्फ शाहदरा इलाका दिल्ली के क्षेत्र में स्थित है।	28/03/2023	
दिनांक: 30/03/2023, स्थान: दिल्ली		दिनांक: 19.10.2018		दिनांक: 19.10.2018		
प्राप्तिगत अधिकार : चोलामंडलम इन्वैस्टमेंट एण्ड फाइनॅस कंपनी लिमिटेड						

12

जनासता

30 मार्च, 2023

वर्धना फाइनैस प्राइवेट लिमिटेड

(पूर्व में मैसर्स रिश्मेन्स कानूनाईस प्राइवेट लिमिटेड के नाम से जाना जाता था)

पंजीकृत कार्यालय: नं. 5बीसी-110, वरसिद्धि, तीसरी मंजिल, बाहरी रिंग रोड, सर्विस रोड, तीसरा ब्लॉक, एएसआईबीआई लेआउट, कल्याण नगर, बैंगलोर
-560043, वेबसाइट www.varthana.com, ईमेल: care@varthana.com, फोन: 080-68455777, फ़ैक्स कार्यालय: इकाई सं. 3, भूतल, पर्लस
ओमेक्स टॉवर, प्लॉट बी 1, नेताजी सुभाष प्लेस, पीतम्पुरा, दिल्ली - 110034

अचल संपात्तियों को विक्री के लिए नालामा हेतु सावधानक सूचना

प्रतिभूति हस्त (संपत्ति) नियम, 2002 के नियम 8(6) के साक्षात्कारी वित्तीय जांचकर्ता को प्राप्तिवस्तुओं एवं पुनर्निर्माण एवं प्रतिलिपि हस्त प्रवेदन जानकारीयें 2002 के तहत अचल संपत्ति (विक्री) की विक्री के लिए नालामा विक्री सूचना। एतद्वारा सामान्य तौर पर जनता और विशेष रूप से ब्रेजी और मिश्रकारी (ऑ) को नोटिस दिया गया है कि नीचे वर्णित अचल संपत्तियां सुनिश्चित तैयार कर गिरवी/बाज की गई हैं, जिसका कच्चा मैसर्स वर्धना फाइनैस प्राइवेट लिमिटेड, दिल्ली (पूर्व में रिश्मेन्स कानूनाईस प्राइवेट लिमिटेड के रूप में जाना जाता है) के अधिकृत अधिकारी द्वारा दिया गया है, जिसे 09-05-2023 (मंगलवार) को अपराह्न 1.00 बजे से अपराह्न 2.00 बजे तक के बीच नीचे उल्लिखित ऋण खाते की वसूली करीब वसूली के लिए 'जैसा है जहां है', 'जो है जैसा है' और 'जो कुछ भी है' के आधार पर बेचा जाएगा। उपरोक्त (ऑ)/कंकर(थंको)का विवरण / वसूली आसियस / वकाय /आरक्षित मूल्य /नीलामी दिनांक और समय, ईमपदी और बोली बुद्धि राशि का उल्लेख नीचे दिया गया है।

उपरोक्त (ऑ) / गिरवी रखने वाली का नाम: 1) मैसर्स बामा मूनिंग एंडु एंड रफोर्सेड रकूल, अधिकृत हस्ताक्षरकर्ता द्वारा प्रतिनिधित्व, 2) मैसर्स बामा मूनिंग एडुकर बान सोसाइटी, अधिकृत हस्ताक्षरकर्ता द्वारा प्रतिनिधित्व, 3) श्री, सुरेश, सुब्रह्म मुथू राम, 4) श्रीमती नारायण, पत्नी सुरेश। ऋण खातों संख्या- S19DEL-DEL-011554, U20DEL-DEL-014437, U21DEL-DEL-016826, U21DEL-DEL-019759, U22DEL-DEL-020081

रुपये में कुल बायबिल का विवरण: 20-03-2022 को र. 23,57,013/- (रुपये में लाख इक्यावन हजार चत्तर हजार मात्र), साथ में पूरे राशि की वसूली तक गिरवी में समान सहायक नालामा ब्याज और कानूनी लागत / शुल्क।

अचल संपत्ति का विवरण: मापदंड 3-कमरी लाल, बेहत नं. 239 / 229 खतोनी नं. 410, खरार नं. 117 / 148(6)-गं, गांव खारोवामा तहसील तीसरा मंजिल राधानोरी परियोजना स्थित भूमि के सीते टुकड़े एवं अर और बाड़ निम्न रूप में परिबद्ध: पूछे द्वारा: निवेलू की भूमि, पश्चिम द्वारा: महावीर की भूमि, उत्तर द्वारा: मंगरु राम की भूमि, दक्षिण द्वारा: कच्चा खरार।

उपरोक्त अनुसूची संपत्ति का आरक्षित मूल्य रु.58,68,632/- (रुपए अठाना लाख अठस हजार छह सौ बीतीस मात्र) होगा और ब्याहना राशि (आरक्षित मूल्य का 10% ईमपदी) रु.5,86,863/- होगी।

ज्ञात मात्र, यदि कोई हो: न्यून।

अधिकृत बोलीदाताओं को केवाईसी प्रस्तावों (बैंक कार्ड और आधार/पॉटर आईडी/ड्राइविंग लाइसेंस) और विक्री अनुसूचित बैंक के डिमांड ड्राफ्ट/पे ऑर्डर एवं माध्यम से 'मैसर्स वर्धना फाइनैस प्राइवेट लिमिटेड' के पक्ष में और दिल्ली में देययोग 1,000 /- रुपये के गैर-वापसी योग्य निविदा शुल्क के साथ अपनी ईमपदी राशि 08-05-2023 (सोमवार) को शाम 5.00 बजे तक या उससे पहले जमा करनी चाहिए।

नीलामी खां अगोप्यता की जाएगी। मैसर्स वर्धना फाइनैस प्राइवेट लिमिटेड, इकाई सं. 3, भूतल, पर्लस ओमेक्स टॉवर, प्लॉट बी 1, नेताजी सुभाष प्लेस, पीतम्पुरा, दिल्ली - 110034 का 09-05-2023 (मंगलवार) को अपराह्न 1.00 बजे से अपराह्न 2.00 बजे के बीच।

विक्री के विवरणों और अधिकारों के लिए कृपया कंपनी की वेबसाइट में दिए गए लिंक - www.varthana.com देखें। समाविष्ट बोलीदाता विस्तृत विवरण / जानकारी के लिए अधिकृत अधिकारी श्री मितिन कडक-फोन नंबर- 8685050505, श्री रमन अरोरा - फोन नंबर 7827926395, और मोहम्मद हसन-फोन नं. 8708186705 से संपर्क कर सकते हैं।

दिनांक: 30.03.2023, स्थान: बैंगलोर

अधिकृत अधिकारी, वर्धना फाइनैस प्राइवेट लिमिटेड

	कायालय वसुली अधिकांश-I ऋण वसुली अधिकरण-II, दिल्ली चौदी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001	ई-नीलामी बिक्री सूचना	दिनांक : 02.03.2023
बैंक ऑफ़ बढ़ाई बनाम एलॉयड परफ्यूमर्स प्रा.लि.			
मेरे आदेश दिनांक 02.03.2023 के अनुसार कथित वसुली प्रमाणपत्र पर 26.05.2023 को सर्वजनिक ई-नीलामी बिक्री द्वारा अखिलोक्ति सम्पत्ति की बिक्री को जायेगी :-			
यह नीलामी बिक्री वेबसाइट : https://drt.auctiontiger.com पर "ऑन लाइव ई-नीलामी" होगी।			
नीलामी की तिथि एवं समय : 26.05.2023 को 3.00 बजे अप. से 4.00 बजे अप. (4 बजे अप. के बाद यदि जरूरी है, 5 मिनट की अवधि के विस्तार के साथ)			
लॉट नं.	सम्पत्ति का विवरण	आरक्षित मूल्य (रु. लाख में)	जमा धरोहर राशि (रु. लाख में)
1)	(क) 2 कनाल और 5 मरला के क्षेत्रफल पर निर्मित भूमि और भवन, खेवट नं. 45, खतीनी नं. 60 (वर्ष 2004 और 2005 के लिए जमाबंदी के अनुसार), मुस्तलिल नं. 90, किला नं. 13/6/1/1, ग्राम सांपला, ग्राम सांपला के निगम सीमा के भीतर, तहसील सांपला, जिला रोहतक, हरियाणा बिक्री विलेख दिनांक 27.03.2009 के माध्यम से, दर्तावेन नं. 2179, अतिरिक्त वाली नं. 1, वॉल्यूम नं. 57, पृष्ठ 75-76 पर दिनांक 30.03.2009 को पंजीकृत, कार्यालय उपरजिन्दार, सांपला में, मैसर्स एलाइड परफ्यूमर्स प्राइवेट लिमिटेड से सम्बन्धित। (ख) उपरोक्त भूमि पर स्थित संज्ञक और मशीनरी	92.15 (रुपये बावने लाख पन्द्रह हजार मात्र)	9.215 (रुपये बी लाख इक्कीस हजार पांच सौ मात्र)
2)	(क) 7 कनाल 7 मरला की भूमि, 67 कनाल की भूमि का 147/1340वाँ हिस्सा, खेवट नं. 59, खतीनी नं. 63, 64, 65 (वर्ष 2005-2006 के लिए जमाबंदी के अनुसार), मुस्तलिल नं. 23, किला नं. 16/7-(10) मुस्तलिल नं. 76 किला नं. 21/2(0-17), जमीन मुस्तलिल नं. 22 किला नं. 12/(7-24) मुस्तलिल नं. 23 किला नं. 15/(7-12) 17/1(4-0), मुस्तलिल नं. 32 किला नं. 22/(7-7), 23/1 (-1/17), 23/3 (0-3), खेवट नं. 40/53 (वर्ष 1995-96 को जमाबंदी के अनुसार), मुस्तलिल नं. 22 किला नं. 11 (8-8) मुस्तलिल नं. 23 किला नं. 24/2 (7-7) मुस्तलिल नंबर 32 किला नंबर 17/2(2-4), 21(6-19), 24/2(6-8), 25/2(2-4), ग्राम नया बांस के राजस्थान रिकार्ड नं., तहसील सांपला, जिला रोहतक, हरियाणा, बिक्री विलेख दिनांक 24.04.2000 के माध्यम से, दर्तावेन नं. 43, अतिरिक्त वाली नं. 1, वॉल्यूम नं. 9, पृष्ठ 11 पर (खा) 66 कनाल और 17 मरला कृषि भूमि का 320/1337वाँ हिस्सा, 16 कनाल (या 2 एकड़), खेवट संख्या 173/134 और खतीनी नं. 194/179 (वर्ष 2005-2006 के लिए जमाबंदी के अनुसार) मुस्तलिल नं. 37, किला नं. 4/2(3-0), 5(8-0), 7(8-0), 13(9-4), 14(4-13), 15(8-0), 16/1(2-16), 16/2(4-11), 17(10-13) और 18(8-0) राजस्थान समझा ग्राम नया बांस, तहसील सांपला, जिला रोहतक, हरियाणा में, बिक्री विलेख दिनांक 10.06.2000 के माध्यम से, दर्तावेन नं. 344, अतिरिक्त वाली नं. 1, वॉल्यूम नं. 9, पृष्ठ 86 पर 21.06.2000 को कार्यालय उपरजिन्दार, सांपला, रोहतक, हरियाणा में पंजीकृत, संज्ञक जैन से सम्बन्धित। (ग) (i) 66 कनाल और 17 मरला की भूमि का 201/1337वाँ हिस्सा अर्थात् 10 कनाल 1 मरला, खेवट/खतीनी नं. 173/194 (वर्ष 2003-2006 के लिए जमाबंदी के अनुसार) और 16.06.2000/जमाबंदी के विक्रय विलेख के अनुसार वर्ष 1995-96 के लिए खेवट/खतीनी नं. 134/179, मुस्तलिल नं. 37, किला नं. 4/2(3-0), 5(8-0), 7(8-0), 13(9-4), 14(4-13), 15(8-0), 16/1(2-16), 16/2(4-11), 17(10-13) और 18(8-0) गांव नया बांस के राजस्थान रिकार्ड नं., तहसील सांपला, जिला रोहतक, हरियाणा, राजीव जैन से सम्बन्धित (घ) (ii) 27 कनाल भूमि का 119/540वाँ हिस्सा, अर्थात् 5 कनाल 19 मरला, खेवट नं. 87/113 (वर्ष 1995-96 के लिए जमाबंदी के अनुसार), मुस्तलिल नं. 37 किला नं. 6(8-0) मुस्तलिल नं. 52 किला नं. 15 (8-0), 16 (8-0), 25/1 (4-16), मुस्तलिल नं. 76 किला नं. 29/(1-4) अर्थात् कुल भूमि माप 16 कनाल, गांव नया बांस के राजस्थान रिकार्ड नं., तहसील सांपला, जिला रोहतक, हरियाणा में स्थित, बिक्री विलेख दिनांक 16.06.2000 के माध्यम से, दर्तावेन नं. 345, अतिरिक्त वाली नं. 1, वॉल्यूम नं. 9, पृष्ठ 87 पर 21.12.2010 को कार्यालय उपरजिन्दार, सांपला, रोहतक, हरियाणा में पंजीकृत, राजीव जैन से सम्बन्धित।	107.16 (रुपये एक करोड़ सात लाख सोलह हजार मात्र)	10.716 (रुपये दस लाख इकहतर हजार छः सौ मात्र)
3)	(क) अचल सम्पत्ति भूमि माप 7 कनाल, खेवट/खतीनी नं. 85/92 मे से (बमानाबंदी वर्ष 2005-2006 के अनुसार) मुस्तलिल नं. 30, किला नं. 17/1/1(2-2), 25/1/1(4-18), गांव नया बांस को राज्य सम्पदा में, तहसील सांपला, जिला रोहतक, हरियाणा, मैसर्स एलाइड परफ्यूमर्स प्रा. लिमिटेड से सम्बन्धित, बिक्री विलेख दिनांक 16.08.2004 के माध्यम से, पंजीकृत दरतावेन संख्या 797, अतिरिक्त वाली संख्या I, वॉल्यूम संख्या 394/20, पृष्ठ 78-79 पर, 16.08.2004 को, सांपला के कार्यालय में, 2009 के सीपी से, 73 में दिनांक 19.05.2009 को दिल्ली उच्च न्यायालय के आदेशों के साथ पटित। (उपरोक्त सम्पत्ति का जमाबंदी 2000-2001 के अनुसार विवरण खेवट नं. 73/62, खतीनी नं. 83, मिनि खसरा नं. 30, किला नं. 17/1/1 एवं 25/1/1 पर स्थित भूमि एवं भवन, मौजा नयाबांस, तहसील सांपला, और जिला रोहतक, हरियाणा) (ख) अचल सम्पत्ति भूमि माप 20 कनाल तथा 7 मरला के 160/407वाँ हिस्से में, जो लगभग 8 कनाल है, खेवट/खतीनी नं. 86/93 में (जमाबंदी वर्ष 2006-2006 के अनुसार, मुस्तलिल नंबर 16, किला नंबर 21(8-0), 22/1(2-1), 22/2(6-0), मुस्तलिल नंबर 30, किला नंबर 16(8-0), गांव नया बांस के राजस्थान रिकार्ड नं., तहसील सांपला, जिला रोहतक, हरियाणा में स्थित, मैसर्स एलाइड परफ्यूमर्स प्रा. लिमिटेड से सम्बन्धित अतिरिक्त विवरण: , बिक्री विलेख दिनांक 16.08.2004, पंजीकृत दरतावेन संख्या 798, अतिरिक्त पुस्तक संख्या कू खंड संख्या 394/20, पृष्ठ 80-81 पर, 16.08.2004 को, सांपला के कार्यालय में, 2009 के सीपी से, 73 में दिनांक 19.05.2009 को दिल्ली उच्च न्यायालय के आदेशों के साथ पटित।, मैसर्स एलाइड परफ्यूमर्स प्राइवेट लिमिटेड से संबंधित (उपरोक्त संपत्ति का विवरण जमाबंदी 2000-2001 के अनुसार खेवट नं. 74/63, खतीनी नं. 84, खसरा नं. 16, किला नं. 30/16, माप 7585 वर्ग मीटर या 1.87 एकड़ मौजा नयाबांस, तहसील सांपला, और जिला रोहतक, हरियाणा था) (ग) लॉट संख्या 3 (ए) पर स्थित संज्ञक और मशीनरी	405.00 (रुपये चार करोड़ पांच लाख मात्र)	40.50 (रुपये चौलिस लाख पचास हजार मात्र)

[illegible]

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा

धारा 82 Cr. P. C. देखिए

मेरे सम्मक्ष परिवारद किया गया है कि अभियुक्त **अरुण कुमार उर्फ बंटी उर्फ राहुल पुत्र जीत सिंह** निवासी : आरजेड-12, गली नं. 06, मोहन ब्लॉक परिसर सागरपुर, नई दिल्ली और झुग्गी नं. यूकूड-572, नाथाना गांव, नई दिल्ली ने **FIR No. 087/2019 दिनांक: 14.01.2019 u/s 411 IPC** के अंतर्गत **थाना : जनकपुरी, दिल्ली** के अधीन दण्डनीय अपराध किया है (या सदेह है कि उनसे किया है) और उस पर जारी किए गए रिपटकारी वारंट को यह लिख कर लौटा दिया गया है कि उक्त **अरुण कुमार उर्फ बंटी उर्फ राहुल** मिल नहीं रहा है और मुझे समाधानप्रद रूप में दर्शित कर दिया गया है कि उक्त **अरुण कुमार उर्फ बंटी उर्फ राहुल** फरार हो गया है (या उक्त वारंट की तामील से बचने के लिए अपने आपको छिपा रहा है)

इसलिए इसके द्वारा उद्घोषणा की जाती है कि **FIR No. 087/2019 दिनांक: 14.01.2019 u/s 411 IPC** **थाना : जनकपुरी, दिल्ली** के उक्त अभियुक्त **अरुण कुमार उर्फ बंटी उर्फ राहुल** से अपेक्षा की जाती है कि वह इस न्यायालय के सम्मक्ष (या मेरे सम्मक्ष) उक्त परिवारद का उत्तर देने के लिए दिनांक **01.05.2023** को या इससे पहले हाजिर हो।

आदेशानुसार

DP/3164/WD/2023- Court matter

भारती बेनीवाल, एमएम-11

कमरा नं. 5, भूतल, द्वारका कोर्ट, दिल्ली

मनीभवनम् होम फाइनेंस इडिया प्राइवेट लिमिटेड

कब्जा सूचना (नियम 8(1) (परिशिष्ट चतुर्थ)

जबकि, अधोस्तरीया, मनीभवनम् होम फाइनेंस इडिया प्राइवेट लिमिटेड, (बाद में "एम्पलीचाएफ" के रूप में संदर्भित), एम्पलीचाएफ जिसे को संस्कार द्वारा विधिक रूप से दिनांक 17.06.2021 को जारी अधिसूचना के माध्यम से विनोय प्रसम्पत्तियों के प्रतिप्रतिकरण एवं पुनर्निर्माण और सूक्षा हित के प्रवर्तन अधिनियम, 2002 के प्रयोजनों के लिए एक विशिष्ट संस्थान, रूप में अधिकृत किया गया है, पंजीकृत कार्यालय: द्वितीय तल, एन-2, साइड एस्टेशन, प्लाट-1, नई दिल्ली-110049, द्वारा विनोय प्रसम्पत्तियों के प्रतिप्रतिकरण एवं पुनर्निर्माण और प्रतिप्रतिकर हित (प्रवर्तन) निम्नमाली (2002 का 54) (बाद में "अधिनियम" के रूप में संदर्भित) को धारा 13(2) के साथ पठित नियम 3 के अधीन प्रदत्त शक्तियों के अंतर्गत निम्नलिखित 25.01.2023 को 1. राकेश ठरन पुत्र आन प्रकाश, 2. राधा ठरन पत्नी मोरेश ठरन, 3. अरुणा पत्नी स्वर्णमिथिलेश ठरन तिलक, 4. स्वर्णमिथिलेश ठरन तिलक पुत्र आन प्रकाश, 5. सविता निवासी: मकान नं.-ए-1663, गली नं. 9, निक्ट अर.डी. सोनियर स्कूल, दबुआ कॉलोनी, फरीदाबाद, हरियाणा-121001, गली नं. दुकान नं. 503, 33 फुट राड, दबुआ कॉलोनी, नए मार्किट, फरीदाबाद-121001, को दिनांक 13.01.2023 तक देय राशि रु. 10,25,602.65 रुपये देस लाख पक्खी हारा खरा छह सी दो व पैसत पैसे केवल) तथा आगे का ब्याज व अन्य चर्चा सूचना मिलने के 60 दिन के भीतर भुगतान करने का आदेश दिया था। शेष कर का भुगतान नहीं करने पर एतद् द्वारा विशेषज्ञ कर्बदार को एक सम्पत्ति मन्सूखत; जन्मसाधारण को सूचित किया जाता है कि प्रतिप्रतिकर हित (प्रवर्तन) नियम 2002 के अधिनियम 13 के नियम 8 के साथ एवं जहाँ खाली उप-धारा 4 के तहत उद्घटन प्रदत्त शक्त का उपयोग करते हुए नीचे वर्णित सम्पत्ति का अधोस्तरीया द्वारा दिनांक 28.03.2023 को कब्जा ले लिया गया है। खासकर कर्बदार एवं जन्मसाधारण को एतद् द्वारा चेतावनी दी जाती है कि इन सम्पत्तियों को) काले-देन न करें तथा इस सम्पत्ति के साथ कोई भी लेन-देन एम्पलीचाएफ को दिनांक दिनांक 13.01.2023 तक देय राशि रु. 10,25,602.65 (रुपये देस लाख पक्खी हारा खरा छह सी दो व पैसत पैसे केवल) तथा आगे का ब्याज व अन्य चर्चा के भुगतान के अनुसूच होना। सूक्ष्म संपत्ति के एवम न उपलब्ध सम्यक के संबंध में एम्पलीचाएफ को धारा 13 के उप-धारा (8) के प्रावधानों के लिए उपेकार का ध्यान आर्पित किया गया है।

अचल संपत्ति / स्थावर संपत्ति का विवरण निम्नस्तुता है:

संपत्ति विवरण मकान नं.-ए-1663, गली नं. 9, निक्ट अर.डी. सोनियर स्कूल, दबुआ कॉलोनी, एन.ए.डी, फरीदाबाद, हरियाणा -121001 क्षेत्रफल 85 वर्ग गज के समी भूभाग।

स्थानीय: फरीदाबाद, हरियाणा

दिनांक: 28.03.2023

प्राधिकृत अधिकारी

मनीभवनम् होम फाइनेंस इडिया प्रा. लि.

अंसारी रोड, 3. अंसारी रोड,

दरियागंज, नई दिल्ली-110002, फ़ैक्स: 011-23280192,

फ़ोन: 011-23280192, 23250137, 23250072, 23250193

ईमेल: ansarioroad.newdelhi@bankofindia.co.in

बैंक ऑफ इंडिया

Bank of India

अंसारी रोड,

दरियागंज, नई दिल्ली-110002, फ़ैक्स: 011-23280192,

फ़ोन: 011-23280192, 23250137, 23250072, 23250193

ईमेल: ansarioroad.newdelhi@bankofindia.co.in

**परिशिष्ट-IV – नियम-8(1) देखें,
कब्जा नोटिस**

जबकि अघोस्तस्तराशी प्राधिकृत अधिकारी ने **बैंक ऑफ इंडिया** की ओर से वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अभिनियम, 2002 के अन्तर्गत तथा नियम 13(1) के संपत्ति प्रतिभूति हित (प्रवर्तन), नियम 2002 के नियम 3 के तहत विवरण दिए गए अधिकारों का प्रयोग करते हुए **दिनांक 28.12.2022** को एक मॉड नोटिस जारी करके **ऋणीओं श्रीमती मधु, पत्नी भरत और श्री भरत**, को नोटिस में वर्णित **बकाया राशि रु. 59,06,642.00 (पचास नवलाख छः हजार छः सौ ब्यालिस)** उक्त नोटिस के प्राप्त होने के 60 दिनों के भीतर पूर्ण भुगतान होने तक।

ऋणी द्वारा उक्त राशि की अदायगी न करने के कारण ऋणी और उक्त साधारण को सह सूचना दी जाती है कि (सूचना प्राप्त प्रवर्तन) नियम, 2002 की धारा 13 की उपधारा (क) के संपत्ति नियमों के नियम 8 के संपत्ति प्रतिभूति अभिनियम के अन्तर्गत दिए गए अधिकारों का उपयोग करते हुए निम्नालिखित संपत्तियों का कब्जा **दिनांक 29 मार्च, 2023** को ले लिया है।

ऋणी एवं उक्त साधारण को इस नोटिस के द्वारा चेतावनी दी जाती है कि वे निम्नालिखित संपत्तियों से सम्बन्धित कोई लेन-देन न करें तथा संपत्तियों में किया गया कोई भी लेन-देन **बैंक ऑफ इंडिया** के बकाया **रु.59,06,642.00** और अग्रिम ब्याजों के अधीन होगा।

ऋणी संपत्ति की धारा 13 की उप धारा (क) के प्रयोग के तहत, सूचित संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में ऋणी का ध्यान आकर्षित किया जाता है।

अचल संपत्तियों का विवरण

संपत्ति के सभी नाग व अश, जिसमें फ्लैट नं. 51, पहली मंजिल, एमआईजी प्लेट्स, पॉस्ट-ए, सेक्टर-जी, कॉलोनी पार्क, मयूर विहार, फेज-3, नई दिल्ली-110096, पंजीकरण उप-रजिस्ट्रार VIII, जिला-पूर्वी दिल्ली के भीतर।

चौहदवी –

उत्तर की ओर:- सड़क,
पूर्व की ओर:- पार्किंग,

दक्षिण की ओर:- फ्लैट नं. 52
पश्चिम की ओर:- खुला क्षेत्र

मनोज कुमार गुप्ता
प्राधिकृत अधिकारी: बैंक ऑफ इंडिया

दिनांक: 29.03.2023
स्थान: नई दिल्ली

प्रश्न जी	
मेधाकारिका इण्टरनेशनल प्राइवेट लिमिटेड	
के लिये जो दिल्ली में सरकारी के व्यापार में प्रदान कर रही है	
अभिलेख की अभिव्यक्ति के लिये आमंत्रण	
भात दिवाला तथा दिवाली मेंडल (कोर्पोरेट व्यक्तिगत के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विवरणन 36(1) के अंतर्गत	
संबंधित विवरण	
1. पैन/सिन/एलएनपी नं. के साथ कोर्पोरेट डेट्रैर मेधाकारिका इण्टरनेशनल प्राइवेट लिमिटेड	CIN: U74900DL2007PTC16851
2. नामक का नामालय का पता	703, 7वीं, डीएलएफ टावर-बी, डिस्ट्रिक्ट सेंटर, जलसोन, नई दिल्ली-110044 आईएन
3. वेबसाइट का यूआरएल	कम्पनी को कोई वेबसाइट नहीं है।
4. स्व स्थान का विवरण जहां अभिसंख्य निर्धारित परिसरमणियां अवस्थित है	दिल्ली
5. मैन उत्पादों/सेवाओं की संस्थापित क्षमता	उपलब्ध नहीं, क्योंकि कोर्पोरेट डेट्रैर रसायनों के व्यापार में संलग्न है तथा पिछले दो वित्तीय वर्षों से कम्पनी ने अपना प्रवालन बंद कर दिया है।
6. पिछले वित्त वर्ष में विक्री की गई मुख्य उत्पादों/सेवाओं की मात्रा एवं मूल्य	meghaarika.cirp@gmail.com, पर ईमेल भेजकर प्राप्त की जा सकती है।
7. कर्मचारियों/कर्मियों की संख्या	निल
8. पिछले दो वर्षों के उपलब्ध वित्तीय वित्तीय विवरणों (अनुसूची के साथ), क्रेडिटरी की सूची, प्रक्रिया के परवर्ती कार्यक्रमों के संबंधित विवरणों सहित वित्स्त विवरण उपलब्ध है।	meghaarika.cirp@gmail.com, पर ईमेल भेजकर प्राप्त की जा सकती है।
9. संसिता की धारा 25(2)(h) के अंतर्गत आवेदनकों की पात्रता उपलब्ध है:	meghaarika.cirp@gmail.com, पर ईमेल भेजकर प्राप्त की जा सकती है।
10. अभिलेख की अभिव्यक्ति प्राप्ति की अंतिम तिथि	15.04.2023
11. संभावित प्रस्ताव आवेदकों को अस्थाई सूची जारी करने की तिथि	20.04.2023
12. अस्थाई सूची के प्रति आशाप्राप्ति जमा करने की अंतिम तिथि	25.04.2023
13. ईंजीआई जमा करने के लिये प्रसिरेस दिनांक आईडी	meghaarika.cirp@gmail.com; sn.anjum123@gmail.com